O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1947
TO BE ANSWERED ON JANUARY 4, 2018

DIRECTION OF SUPREME COURT FOR IMPLEMENTATION OF NULM

No. 1947. **SHRIMATI JAYA BACHCHAN:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

(a) whether the Supreme Court has recently directed Government to assess the availability of houses for homeless and take steps for providing temporary houses and if so, the details thereof;
(b) whether the Court was not satisfied with the implementation of the National Urban Livelihoods Mission and issued appropriate direction in this regard and if so, the details thereof;
(c) the number of BPL card beneficiaries who have been allotted permanent/temporary houses; and
(d) the details of various facilities provided to BPL card beneficiaries of the States/UTs including Uttar Pradesh?

ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF HOUSING & URBAN AFFAIRS
[SHRI HARDEEP SINGH PURI]
*****

(a) & (b): A Committee under the Chairmanship of Justice Kailash Gambhir, retired Judge, High Court of Delhi was constituted as per order dated 11.11.2016 of Hon'ble Supreme Court for physical verification of the available shelters for urban homeless in each State/UT, inquiring into reasons for slow progress in setting up of shelter homes, non-utilization and/ or diversion/ mis-utilization of the funds allocated and thereafter issue suitable recommendations to State / UT Governments to ensure that at least temporary shelters for homeless in the urban areas to protect them during the winter season. The Committee has submitted its final report to Hon'ble Supreme Court in July, 2017.

The Hon'ble Supreme Court in its recent orders dated 13.10.2017, 08.11.2017, 23.11.2017 and 13.12.2017 has, *inter- alia*, directed the States namely, Uttar Pradesh, Haryana and West Bengal to submit a road map for providing shelters to urban homeless. The Ministry of Housing and Urban Affairs was directed to ensure special audit of funds released to States of Uttar Pradesh, Haryana and West Bengal under the Deendayal Antyodaya Yojana –National Urban Livelihoods Mission (DAY-NULM).

Contd/-

(c) & (d): State/ UT-wise details (including the State of Uttar Pradesh) of houses along with civic and social infrastructure facilities provided to urban poor including BPL card holders under the Pradhan Mantri Awas Yojana (Urban) Mission including subsumed projects of Rajiv Awas Yojana (RAY) are annexed.

*****

Annexure referred to in reply to Rajya Sabha unstarred question No - 1947 for 04.01.2018

States / UT wise details of houses sanctioned, completed and occupied by beneficiaries including BPL families under PMAY-Urban during last three and current year

Sr. No.	State	Houses Sanctioned (Nos)	Houses Completed (Nos)	Houses Occupied (Nos)
1	A&N Island (UT)	609	-	-
2	Andhra Pradesh	540,126	21,815	16,817
3	Arunanchal Pradesh	1,734	15	15
4	Assam	69,346	163	163
5	Bihar	113,746	3,766	3,469
6	Chandigarh (UT)	34	34	34
7	Chhattisgarh	60,919	2,983	2,199
8	D&N Haveli (UT)	2,928	269	269
9	Daman & Diu (UT)	460	36	36
10	Delhi (UT)	1,300	1,300	1,300
11	Goa	55	55	55
12	Gujarat	172,774	55,566	44,991
13	Haryana	25,972	1,759	1,759
14	Himachal Pradesh	4,625	191	191
15	Jammu & Kashmir	9,141	188	188
16	Jharkhand	120,340	27,308	25,920
17	Karnataka	197,788	33,513	28,675
18	Kerala	70,098	1,916	1,880

19	Lakshdweep (UT)	-	-	-
20	Madhya Pradesh	353,739	27,919	24,058
21	Maharashtra	163,478	22,959	22,959
22	Manipur	26,462	141	141
23	Meghalaya	780	45	45
24	Mizoram	13,772	254	254
25	Nagaland	12,510	463	8
26	Orissa	70,915	2,303	2,023
27	Puducherry (UT)	5,826	33	33
28	Punjab	43,325	1,220	1,220
29	Rajasthan	29,517	12,297	7,596
30	Sikkim	516	1	1
31	TamilNadu	389,066	35,035	31,529
32	Telangana	188,675	1,649	965
33	Tripura	78,860	7,443	7,443
34	Uttar Pradesh	169,214	7,357	7,247
35	Uttrakhand	11,657	1,822	1,806
36	West Bengal	145,111	24,173	24,173
Total		3,095,418	295,991	259,462